

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 883 /1996

Date of Decision: 5.9.96

Umesh D. Kulkarni

Petitioner/s

Mr. D. Adsule

Advocate for the
Petitioner/s

V/s.

U.O.I. & 2 ors.

Respondent/s

Mr. V.S. Masurkar

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri M.R. Kolhatkar, Member (A)

Hon'ble Shri

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

M.R.Kolhatkar

M(A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOCOT ROAD, MUMBAI-1

O.A. No. 883/96

DATED: THIS 5th day of September, 1996

Coram: Hon. Shri M.R. Kolhatkar, Member (A)

Shri Umesh Dhondu Kulkarni
S/o. Dhondu Vinayak Kulkarni
Aged 40 years, Occ.: Service
Resident of Mangalya Niwas
Filter House Road Manmad
Dist. Nasik PIN 423108
place of employment working
as Office Superintendent Gr.II
at Chief Workshop Manager's
Office, Engineer Workshop
Central Railway, Manmad
(By Adv. Mr. D. Adsule)

..Applicant

V/s.

1. The General Manager
Central Railway
G.M.'s office, Mumbai
Chhatrapati Shivaji
Terminus, Mumbai 400001

2. Shri K P Aithal
Asstt. Bridge Engineer (Shops)
Engineering Works Shop,
Manmad, Dist. Nashik
Manmad 423104

3. The Chief Workshop Manager
Chief Workshop Manager's office
Engineering Workshop Central Rly.,
Manmad 423104

(By Adv. Mr. V.S. Masurkar,
Govt. Counsel)

..Respondents

O R D E R

(Per: M.R. Kolhatkar, Member (A))

Heard Mr. D. Adsule, Counsel for the Applicant.

Mr. V.S. Masurkar, Counsel for the Respondents states
that he intended to file a caveat, but he could not do
so because the case has already been fixed for Admission
Hearing by way of mention, on 5.9.96. After hearing

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the Ld. Counsel for both the parties. I propose to dispose of the O.A. at admission with a direction to the Respondents.

2. The respondents are directed to dispose of the Applicant's detailed representation dated 26.8.96 against order of transfer dated 23.8.96 by means of a speaking order. Pending such disposal the respondents are directed not to implement the transfer order dated 23.8.96.

3. With the above directions the O.A. is disposed of with no order as to costs.

M.R.Kolhatkar

(M.R.Kolhatkar)
Member (A)